

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of decision: 24th December, 2020.

+ RFA(OS)(COMM) 15/2020 & CMs No.16974/2020 (for ex-parte ad interim injunction) & 20005/2020 (u/S 8 of Arbitration and Conciliation Act)

SITAL DASS JEWELLERS

..... Appellant

Versus

ASIAN HOTELS (NORTH) LIMITED

..... Respondent

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

HON'BLE MS. JUSTICE ASHA MENON

[VIA VIDEO CONFERENCING]

RAJIV SAHAI ENDLAW, J.

For judgment, see judgment in RFA(OS)(COMM) No.13/2020 titled *Alok Kumar Lodha Vs. Asian Hotels (North) Limited.*

राज्यमेव जयते
RAJIV SAHAI ENDLAW, J.

ASHA MENON, J.

DECEMBER 24, 2020

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